

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 3**

SERVICE TAX APPEAL NO. 53711 OF 2018

[Arising out of Order-in-Appeal No. UDZ-EXCUS-000-APP-999/ 2018 dated 12.09.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur]

**M/S. ARAVALI CONSTRUCTION
COMPANY PVT LTD.**

Sarada PO Zawar Mines
Zawar Mines, Distt Udaipur
Rajasthan

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL
EXCISE-UDAIPUR,**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE Ms.BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing /Decision : **27/02/2024**

FINAL ORDER No. 54509 /2024

BINU TAMTA

It has been pointed out by learned Authorised Representative for the Revenue that the matter has been settled under the **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and necessary documents are placed on record. The appeal is accordingly, dismissed as withdrawn.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**